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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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*Date of Decision: 04.07.2026*

+ **CRL.M.C. 2497/2026**

**JITENDER KUMAR & ORS.**

.....Petitioners

Through: Ms. Indu Ranjan, Advocate.  
Petitioners in person.

versus

**STATE GOVT OF NCT OF DELHI & ANR.**

.....Respondents

Through: Mr. Amit Ahlawat, APP for State  
with SI Ankit Sharma.  
Mr. Narendra Sharma, Advocate for  
R2 (*through videoconferencing*).  
Respondent No.2. in person.

**CORAM: JUSTICE GIRISH KATHPALIA**

**J U D G M E N T (ORAL)**

1. Petitioners seek quashing of FIR No.402/2022 of PS Fatehpur Beri for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have



already been recorded by the concerned Joint Registrar.

3. The respondent no.2 is present in court today and is identified by IO/SI Ankit Sharma. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. One daughter was born from wedlock of petitioner no.1 and respondent no.2 and that daughter is in custody of respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and of FIR No. 402/2022 of PS Fatehpur Beri for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA  
(JUDGE)**

**JULY 04, 2026/ry**